

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 110
(IB)-1504(PB)/2019

IN THE MATTER OF:

Corporation Bank

.... Applicant/petitioner

v.

Patna Highway Projects Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 16.09.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner

Mr. Ramji Srinivasan, Sr. Adv. with Mr. Prateek Kumar, Ms. Sneha Janakiraman & Mr. Rohit Ghosh, Advs.

For the Respondent

Mr. Samir Malik, Mr. Neel Kamal Dev Nath & Ms. Ashima Ghosh, Advs.

ORDER

Ld. Counsel for the respondent states that reply shall be filed during the course of the day. A copy of the same has been handed over to the counsel for the petitioner.

Rejoinder, if any, be filed within one week with a copy in advance to the counsel opposite.

List for arguments on 10.10.2019.

CA-1810(PB)/2019

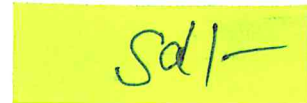
Notice of the application.

Ld. Counsel for the petitioner accepts notice and undertakes to file reply within two weeks with a copy in advance to the counsel opposite. Ld. Counsel for the respondent also files an affidavit placing on record the details of the settlement/restructuring of the loans due to the consortium.

List for further consideration on 10.10.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER(JUDICIAL)

16.09.2019
Ritu Sharma